

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI

Original Application (O.A.) No. 1359 of 2024

(Under Section 18(1) read with section 14 & 15 of

National Green Tribunal Act, 2010)

IN THE MATTER OF:

Pramod Kumar Pandey

----- Applicant

Versus

State of Uttar Pradesh & others.

----- Respondents.

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Lucknow

Dated: 2026

Amit Kumar Singh

(Amit Kumar Singh)

Advocate

Counsel for the Opp. Party No.6

Reg. No. 0665/2020

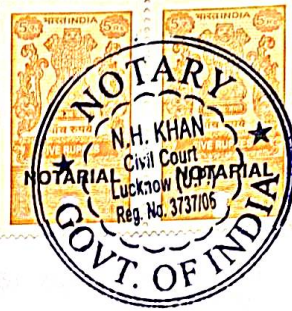
Mob. No.9415999355

BEFORE THE NATIONAL GREEN TRIBUNAL
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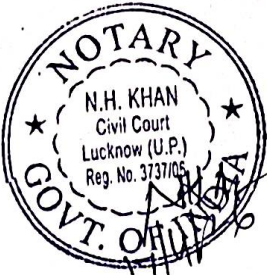
Versus

State of Uttar Pradesh & others.

----- Respondents.

REPLY ON BEHALF OF RESPONDENT NO.6.

I, Anil Kumar Pandey, aged about 55 years, Son of Late Shri Degree Chandra Pandey Resident of Bariyarpur Tola Jethahansi, Post- Badahara, Babu Deoria, PO Deoria, District Deoria, U.P. 274001, the deponent do hereby solemnly affirm and state on oath as under;

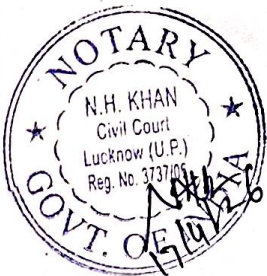


अनिल कुमार पाण्डेय

1. That the deponent is representing respondent No.6 being its proprietor and hence being conversant with the facts of the case deposes here under:

In order to prove identity, copy of Adhar Card is being annexed as Identity proof.

2. That present original application has been filed on 04.12.2024 by a person who enjoys personal grudge against answering respondent as well as deponent and is cousin of deponent and original applicant is habitual of moving complaints to harass deponent.
3. That present original application has been filed to satisfy personal ego of the original applicant and to blackmail deponent.
4. That since there are no parawise averments in the O.A. hence same appears to be non-maintainable being defective in nature and in the O.A. no annexures are mentioned but in the index 16 Annexures have been shown, hence none of the Annexures can be looked into as same are not part of O.A.
5. That totally false averments have been made and false allegations have been raised in the O.A.
6. That there is no violation of any statutory provision in running the Brick Kiln in question, and all requisite receipts and certificates are there which are necessary to run the Brick Kiln i.e. consent of U.P.



जमिल कुमार पाण्डेय

Pollution Control Board, House Tax, G.S.T. Certificate etc. The copy of relevant receipts and certificates are being collectively annexed herewith as Annexure No.1 to this affidavit.

7. That there are no Schools near Brick Kiln.
8. That present Original Application is abuse of process of law, and is having no force, hence same is liable to be dismissed.

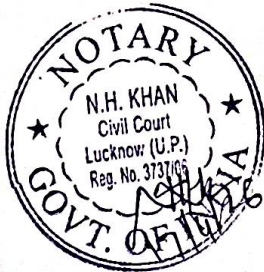
Dated: 17/4/2026

अमित कुमार पाण्डेय

Deponent

VERIFICATION

I, the above named deponent do hereby verify that the contents of affidavit's paras 1-5, 7 are true to my personal knowledge and those of paras 6 of the affidavit are based on records and those of paras 8 of the affidavit are based on legal advice. No part of it is false and nothing material has been concealed. So help me God.



Dated: 17/4/2026

अमित कुमार पाण्डेय
Deponent

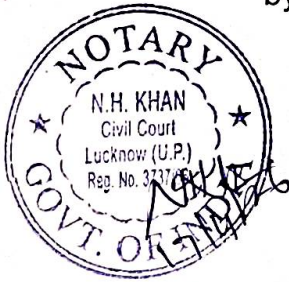
I, identify the deponent on the basis of records which the deponent produced before me and who has signed this affidavit after understanding its contents.

Amit Kumar Singh
Advocate

SOLEMNLY affirmed on ^{NOTARY} 17/4/26 at ^{NOTARY} 3.45 a.m./p.m.

by deponent, who is identified by Shri Amit Kumar Singh, Advocate, Registration No. Reg. No. 0665/2020, Mob. No.9415999355.

I, have satisfied myself by examining the deponent that the deponent understands the contents of this affidavit which have been read over and explained to the deponent by me.



Sworn and Verified
Before me *NH*

^{NOTARY}
17/4/26 OATH COMMISSIONER
NOORUL HASNAIN KHAN
Advocate & Notary
Civil Court, Lucknow
Registration No. 3737/06

अमित कुमार पाण्डेय

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI

Original Application (O.A.) No. 1359 of 2024

(Under Section 18(1) read with section 14 & 15 of

National Green Tribunal Act, 2010)

IN THE MATTER OF:

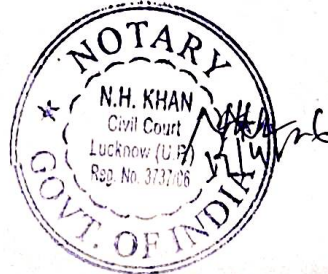
Pramod Kumar Pandey ----- Applicant

Versus

State of Uttar Pradesh & others. ----- Respondents.

ANNEXURE NO. 1

अमित कुमार पाण्डेय





U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
87547/U PPCB/Gorakhpur(U PPCBRO)/CTO/air/DEORIA/2020

Dated : 23/01/2020

To ,

Shri ANANT KUMAR PANDEY

M/s MS ANANT KUMAR PANDEY INT UDYOG

Khesara No- 2467, 2468 and 2487 Vill- Bariyarpur Jethasi, Post- Badahara Babu, Tehsil- Sadar,

Distt- Deoria, DEORIA, 274001

DEORIA

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. MS ANANT KUMAR PANDEY INT UDYOG

Reference Application No. 7575940

Dated : 23/01/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s MS ANANT KUMAR PANDEY INT UDYOG. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
 2. This consent is valid for the period from 23/01/2020 to 31/07/2022 .
 3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
- This consent is being issued with the permission of competent authority .

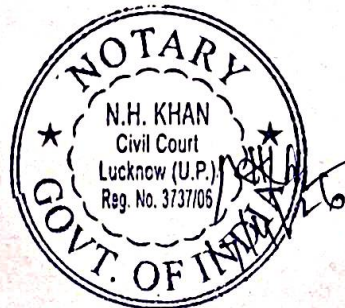
For and on behalf of U.P. Pollution Control Board
PANKAJ
YADAV
Digitally signed by
PANKAJ YADAV
Date: 2020.01.23 13:06:42
+05'30'
Regional Officer

Enclosed : As above
(condition of consent):

Copy to: CEO 6 : UPPCB, Lucknow.

PANKAJ
YADAV
Digitally signed
by PANKAJ
YADAV
Date: 2020.01.23
13:07:07 +05'30'
Regional Officer

अनिल कुमार पाण्डेय





U.P. Pollution Control Board

Dated : 23/01/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Bricks 20000/day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Chimney	Wood/Coal	01	Particulate Matter	27 Mtr.

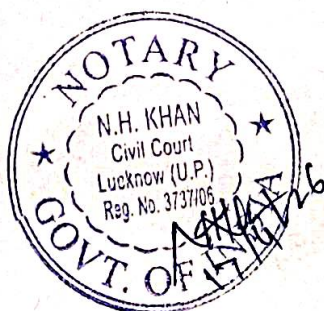
- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

Specific Conditions:

अमित कुमार पाण्डेय

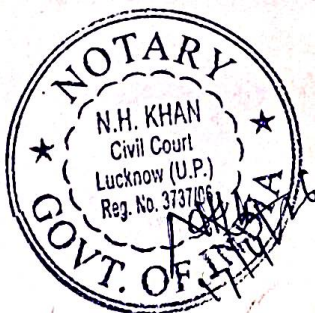


1. This Consent to operate is granted for M/s Anant Kumar Pandey Int Udyog, Arazi No. 2467, 2468 & 2487, Vill- Bariyarpur Jethasi, Post- Badahara Babu, Tehsil- Sadar, Distt- Deoria, Consent order is valid upto dated 31/07/2022.
2. Brick Kiln shall ensure adequate plantation and green belt within the premises.
3. This consent is valid only for products and quantity mentioned above.
4. Industry shall obtain prior NOC before making any modification in product/process/fuel/plant machinery. Failing which consent would be deemed void.
5. Brick Kiln shall be comply directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and State Pollution Control Board for Protection and safeguard environment from time to time.
6. Brick Kiln shall not use hazardous waste like spent organic solvent, pet coke, filter press cake, and other wastes like plastic, rubber leather cutting etc. as fuel.
7. Brick kiln shall provide licence issued by Zila Panchyat and Mining Department within three month from the date of issue of this consent to operate.
8. Brick Kiln (APCS) shall be operated in such a manner that ambient air quality should not be adversely affected. Complain agains brick kiln regarding Air Pollution if lodged and confirm it inspection the consent order shall be reboke.
9. The brick kiln must ensure fully compliance of prescribed emission standards as notified by Ministry of Environment and forest, Govt. of India via serial No. 74 of Schedule I in notification no. GSR 543(E) Dated 22.07.2009 issued under Environment (Protection) Rules. 1986.
10. Compliance report of this consent order must be sent to this office within one months.
11. Stack emission monitoring test should be carried out from Environment (Protection) Act, 1986 approved laboratory/NABL accredited laboratory by the brick kiln and submit monitoring report to this board in next bhatta season.
12. Ash content shall be used for low lying land filling in a scientific manner.
13. The Brick Kiln shall be converted on Zig-Zag technology earliest.
14. Brick Kiln shall be use at least 20% bio-briquette as a fuel as per availability as per order given by Hon'bel N.G.T. in case O.A. No. 118/2013 Vikrant Kumar Tongad Vs Environment (Prevention and control of Pollution) Authority, Delhi and others.
15. Brick kiln shall pay any dues in respect of air and water consent if notices by the Board.
16. This consent to operate with issued in the light of Principal Secretary, U.P. Govt., Environment Section-2, Govt. Order No. 657/55-Praia-2-2018-39 (Enrolment/2014) TC dated. 04.06.2018 regarding Environmental Clearance (E.C.).

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .
 PANKAJ
 YADAV
 Digitally signed by
 PANKAJ YADAV
 Date: 2020.01.23 13:07:35
 +05'30'
 Regional Officer

अनिल कुमार पाण्डेय





U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
56195/UPPCB/Gorakhpur(UPPCBRO)/CTO/air/DEORIA/2019

Dated : 28/04/2019

To ,

Shri ANNANT PANDEY
M/s MS ANNANT KUMAR PANDEY INT UDYOG
Vill.- Jethasi Badahra Babu, Ta.- Sadar, Distt.- Deoria, DEORIA, 274001
DEORIA

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. MS ANNANT KUMAR PANDEY INT UDYOG

Reference Application No. 5092009

Dated : 28/04/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s MS ANNANT KUMAR PANDEY INT UDYOG. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 28/04/2019 to 31/07/2019 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

VIJAY
Digitally signed by
VIJAY
Date: 2019.04.28
15:05:28 +05'30'

Regional Officer

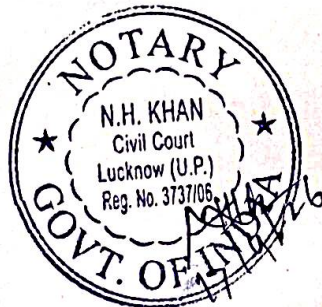
Enclosed : As above
(condition of consent):

Copy to: CEO-6:UPPCB Lucknow

VIJAY
Digitally signed
by VIJAY
Date: 2019.04.28
15:06:03 +05'30'

Regional Officer

अमित कुमार पाण्डेय



U.P. Pollution Control Board

Dated : 28/04/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Bricks 20000/day Bricks- 20000 per day
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Chimny	Coal/Wood	01	Particulate Matter	27 Mtr.

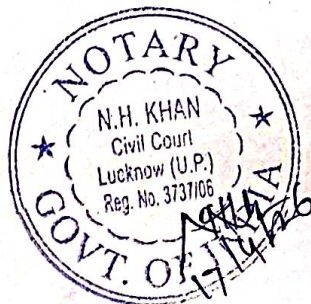
- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	01	Particulate Matter	750 mg/Nm3

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

Specific Conditions:

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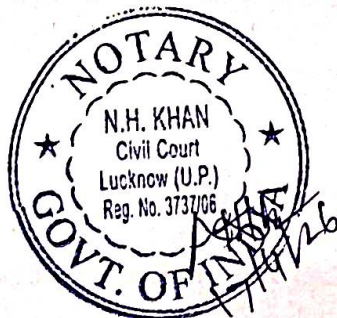
- 1- This Consent order is valid upto dated 31.07.2019.
- 2- Brick Kiln shall ensure adequate plantation and green belt within the premises.
- 3- This consent is valid only for products and quantity mentioned above.
- 4- Industry shall obtain prior NOC before making any modification in product/process/fuel/plant & machinery, failing which consent would be deemed void.
- 5- Brick Kiln shall comply directions given by Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and State Pollution Control Board for Protection and safeguard environment from time to time.
- 6- Brick Kiln shall not use hazardous waste like spent organic solvent, pet coke, filter press cake, and other wastes like plastic, rubber leather cutting etc. as fuel.
- 7- Brick kiln shall provide licence issued by Zila Panchyat and Mining Department within three month from the date of issue of this consent to operate.
- 8- Brick Kiln shall be operated in such a manner that ambient air quality should not be adversely affected.
- 9- The brick kiln must ensure fully compliance of prescribed emission standards as notified by Ministry of Environment and forest, Govt. of India via serial No. 74 of Schedule I in notification no. GSR 543(E) Dated 22.07.2009 issued under Environment (Protection) Rules. 1986.
- 10- Compliance report of this consent order must be sent to this office within one month.
- 11- Stack emission monitoring report should be carried out from Environment (Protection) Act, 1986 approved laboratory/NABL accredited laboratory by the brick kiln and submit monitoring report to this board in next bhatta season.
- 12- Ash content shall be used for low lying land filling in a scientific manner.
- 13- The Brick Kiln shall be converted as per Zig-Zag Technology.
- 14- Brick Kiln shall use at least 20% bio-briquette as a fuel as per availability as per order given by Hon'bel N.G.T. in case O.A. No. 118/2013 Vikrant Kumar Tongad Vs Environment (Prevention and control of Pollution) Authority, Delhi and others.
- 15- Brick kiln shall pay any dues in respect of air and water consent if noticed by the Board.
- 16- Brick kiln shall comply the conditions of E.C. granted by DEIAA/ SEIAA.
- 17- Brick kiln shall deposit required air consent fee Rs- 1500 to the Board earliest.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

VIJAY Digitally signed by VIJAY Date: 2019.04.28 15:06:32 +05'30'
Regional Officer

अनिल कुमार पाण्डेय





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Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

197124/UPPCB/Gorakhpur(UPPCBRO)/CTO/both/DEORIA/2023

Date: 23/12/2023

To,

M/s

MS PANDEY ENT UDYOG OLD NAME ANNANT KUMAR PANDEY INT UDYOG

Vill.-Jethasi Badahra Babu, Bariyarpur, Ta.- Sadar, Distt.-
Deoria,DEORIA,274001

Application Id-
23619548

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **MS PANDEY ENT UDYOG OLD NAME ANNANT KUMAR PANDEY INT UDYOG** located at **Vill.-Jethasi Badahra Babu, Bariyarpur, Ta.- Sadar, Distt.- Deoria,DEORIA,274001.** subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **MS PANDEY ENT UDYOG OLD NAME ANNANT KUMAR PANDEY INT UDYOG** granted for the period from **23/12/2023 to 31/07/2025** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Bricks- 20000/Day	20000	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

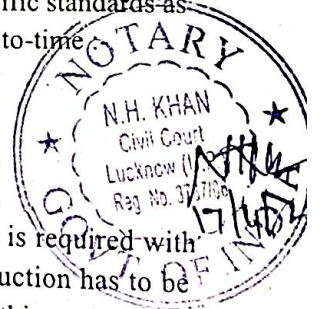
(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

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(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Chimney	Wood/Coal	01	Particulate Matter	27 Mtr.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	27 Mtr.

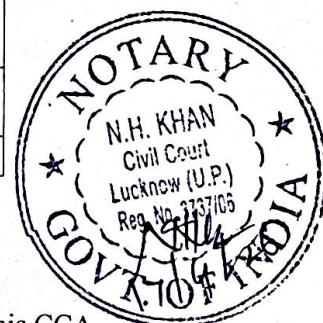
In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40



4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-

डानिल कुमार पाण्डेय

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compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

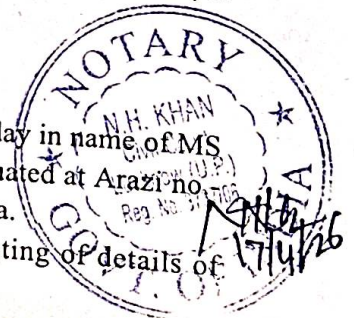
General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for existing source of emission and production of 20,000 bricks/day in name of MS PANDEY ENT UDYOG OLD NAME ANNANT KUMAR PANDEY INT UDYOG situated at Arazi no. 2467, 2468 and 2487 in Vill.-Jethasi Badahra Babu, Bariyarpur, Ta.- Sadar, Distt.-Deoria.
2. You are hereby directed for sending a copy of latest audited balance sheet consisting of details of investment in terms of fixed assets, current assets and current liabilities.
3. Minimum 20% bio-briquette shall be used in place of coal as a fuel.
4. Solid waste generated from the brick kiln shall be disposed off in such a manner that river, surface water sources or ground water should not be polluted.
5. Proper arrangements/steps should be made by brick kiln for suppression of dust from moving area around the main brick kiln (i.e. brick soling/pavement, water sprinkling etc.).

अमित कुमार पाण्डेय



6. The brick kiln shall ensure conversion of natural draft to induced draft brick kiln (with Rectangular kiln shape and ZIG-ZAG brick setting) at the earliest in compliance of directions issued by CPCB vide letter no. IPC-V(SS1)/Brick Kiln/2017 dated 27/06/2017.
7. Proper arrangement should be made by the brick kiln for controlling the accumulation of fine dust.
8. Brick kiln shall make monitoring arrangement platform/port hole/ladder attached to stack as per CPCB emission regulation part-III before started next season of brick kiln.
9. You are hereby directed to send, stack & ambient monitoring report from NABL Laboratory within one month from the issue of this letter.
10. Brick kiln shall ensure adequate plantation for development of green belt around the periphery of the brick kiln.
11. Brick kiln shall obtain prior approval from the Board before making modifications in production capacity/manufacturing process.
12. Brick kiln shall abide by the directions given by Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board, State Pollution Control Board, MoEF & C.C. for protection and safeguard of Environment from time to time.
13. Brick Kiln will not use spent organic solvent, oily residue, pet coke, filter press cake, plastic, rubber, leather cutting as fuel.
14. Brick Kiln should install lighting Arrestor as per the PWD norms or any other standard design for the brick kiln to avoid the damage to stack caused due to lighting attack.
15. The brick kiln should regularly operate and maintain Air Pollution Control System (APCS), So that it may meet stipulated emission standards.
16. Brick kiln shall provide permission to this office issued by Zila Panchayat & Mining Department within 02 months from date of issue of this consent to operate.
17. Brick kiln shall be operated in such a manner that Ambient Air quality should not be adversely affect.
18. Brick kiln shall comply the provision of Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981.
19. Brick kiln shall comply the provision of E.P. Act, 1986 and as amended.
20. This C.T.O. will be cancelled or revoked if any valid complaint received to this office against the Brick kiln unit.

Anil
Kumar
Sharma
Regional Officer

Digitally signed
by Anil Kumar
Sharma
Date: 2023.12.23
19:19:39 +05'30'

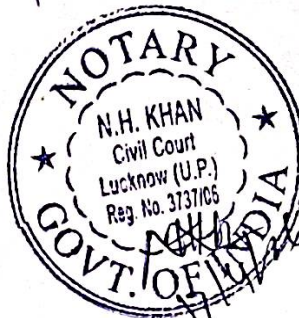
Copy to:

CEO 6 : UPPCB, Lucknow.

Anil
Kumar
Sharma
Regional Officer

Digitally signed
by Anil Kumar
Sharma
Date: 2023.12.23
19:19:55 +05'30'

अनिल कुमार पाण्डेय





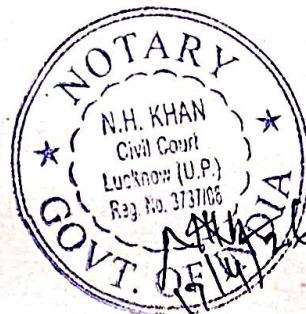
मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता - देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट/अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई - वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाकीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन/खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।

अनिल कुमार पाण्डेय






Government of India

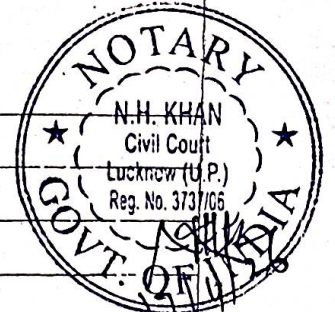
Form GST REG-06

[See Rule 10(1)]

Registration Certificate

Registration Number :09BAHPP2074F1ZM

1.	Legal Name	ANIL KUMAR PANDEY			
2.	Trade Name, if any	M/S PANDEY ENT UDYOG			
3.	Additional trade names, if any				
4.	Constitution of Business	Proprietorship			
5.	Address of Principal Place of Business	M/S PANDEY ENT UDYOG, BADAHARA BABU, BARIYARPUR (JETHASI), Deoria, Deoria, Uttar Pradesh, 274001			
6.	Date of Liability	01/07/2017			
7.	Date of Validity	From	01/07/2017	To	Not Applicable
8.	Type of Registration	Regular			
9.	Particulars of Approving	Uttar Pradesh Goods and Services Tax Act, 2017			
Signature		Signature Not Verified Digitally signed by M/S GOOODS AND SERVICES TAX NETWORK 07 Date: 2023.11.11 10:47:32 IST			
Name	JAYANT KUMAR SINGH				
Designation	Assistant Commissioner				
Jurisdictional Office	Deoria, Sector-3				
Date of issue of Certificate	10/11/2023				
Note: The registration certificate is required to be prominently displayed at all places of Business/Office(s) in the State.					



This is a system generated digitally signed Registration Certificate issued based on the approval of application granted on 10/11/2023 by the jurisdictional authority.

अनिल कुमार पाण्डेय



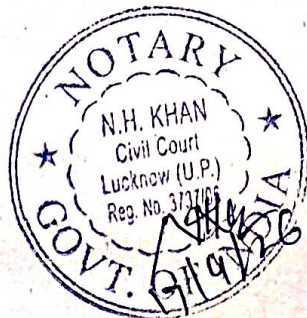
Goods and Services Tax Identification Number: 09BAHPP2074F1ZM

Details of Additional Place of Business(s)

Legal Name ANIL KUMAR PANDEY
Trade Name, if any M/S PANDEY ENT UDYOG
Additional trade names, if any

Total Number of Additional Places of Business(s) In the State

अनिल कुमार पाण्डेय

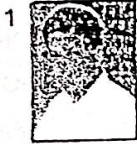




Goods and Services Tax Identification Number: 09BAHPP2074F1ZM

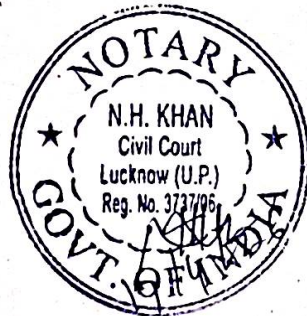
Legal Name ANIL KUMAR PANDEY
Trade Name, if any M/S PANDEY ENT UDYOG
Additional trade names, if any

Details of Proprietor



Name ANIL KUMAR PANDEY
Designation/Status PROPRIETOR
Resident of State Uttar Pradesh

अनिल कुमार पाण्डेय



GEOGREEN TESTING LABORATORY

NABL ACCREDITED LABORATORY

Laboratory : C 1/20, Viraj Khand, Gomti Nagar Lucknow - 226010 (U.P.)

Phone : +91 9415215163, 9161202020 Email : geogreen.tl@gmail.com

Website : www.geogreen.in



TEST REPORT

Issue Date : -30.03.2024

Format No. GTL/SF/57

Sample Code No.	GTL-ST-524/A	Sampling Location:	Brick kiln
Report No.:	SAQ30032024-524/A	Sample Collected By	GTL Team
Sample Drawn On	27.03.2024	Analysis Duration	28.03.2024- 30.03.2024
Sample Receive On	28.03.2024	Equipment Use	Stack Sampler VSSI
Sampling Protocol	As per CPCB Guideline	Duration Of Sampling	39 min.
Project Name	M/s Pandey Ent Udyog Vill.-Jethasi Badahra Babu, Bariyarpur, Ta.- Sadar, Distt.-Deoria, Uttar Pradesh-274001		

DETAILS OF STACK

Stack Attached To	Brick kiln Vertical	Attached APCS	Natural draft
Fuel & Quantity Used	Coal /2.5 tons	Stack Height Above Ground	32.0 meter
Production	20000/Day	Stack Height at Sampling port	12.19 meter
Material of Construction	Bricks	Normal Operating Schedule	As per requirement

PHYSICAL OBSERVATION

Ambient Temperature	32.1 °C	Stack Set Temperature	188.3 °C
Velocity Of Fuel Gas	4.23 m/s	Sampling Flow Rate Of SPM	17.4 LPM
Sampling Flow Rate Of Gases	1.5 LPM	Total Volume of air sampled	846.8 Ltr


RESULT

S.N	Parameter	Units	Observe Value	Test Method Used	Standards as GSR 143(E)
1	Particulate Matter at 12%	mg/Nm ³	188.4	IS:1255(part -1)	250
2	O ₂	%	15.1	-	-
3	CO ₂	%	7.9	-	-

NOTE:

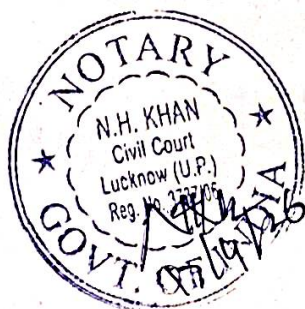
- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only
- This test report will not be used for any publicity/ legal purpose.
- The test samples will be disposed off after two 15 days from the date of issue of test report, unless until specified by the customer.

Checked by

 **अनिल कुमार पाण्डेय**

Authorized by

Dr. Anil Kumar Mishra



GEOGREEN TESTING LABORATORY

AN ISO 9001:2015, OHSAS : 2007 Certified Laboratory

Laboratory : C 1/20, Viraj Khand, Gomti Nagar Lucknow - 226010 (U.P.)
Phone : +91 9415215163, 9161202020 Email : geogreen.tl@gmail.com
Website : www.geogreen.in

TEST REPORT

(Stack Emission)

Issue Date : -21.03.2025

Format No. GTL/SF/57

Sample Code No.	GTL-ST-0091/G	Sampling Location:	Brick kiln
Report No.:	SAQ21032024-0091/G	Sample Collected By	GTL Team
Sample Drawn On	18/03/2025	Analysis Duration	18.03.2025-21.03.2025
Sample Receive On	18/03/2025	Equipment Use	Stack Sampler VSSI
Sampling Protocol	As per CPCB Guideline	Duration Of Sampling	42 min.
Project Name	M/s Pandey Ent Udyog Vill.-Jethasi Badahra Babu, Bariyarpur, Ta.- Sadar, Deoria, Uttar Pradesh.-274001		

DETAILS OF STACK

Stack Attached To	Brick kiln Vertical	Attached APCS	Natural draft
Fuel & Quantity Used	Coal	Stack Height Above Ground	32.0 meter
Type of Production	20000/Day	Stack Height at Sampling port	12.19 meter
Material of Construction	Bricks	Normal Operating Schedule	As per requirement

PHYSICAL OBSERVATION

Ambient Temperature	22.4 °C	DG Set Temperature	199.8 °C
Velocity Of Fuel Gas	5.59 m/s	Sampling Flow Rate Of SPM	21.5 LPM
Sampling Flow Rate Of Gases	1.5 LPM	Total Volume of air sampled	561.4 Ltr

RESULT

S.N	Parameter	Units	Observe Value	Test Method Used	Standards as GSR 143(E)
1	Particulate Matter at 12%	mg/Nm ³	181.4	IS:1255(part -1)	250
2	O ₂	%	13.6	-	-
3	CO ₂	%	8.9	-	-

NOTE:

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- This test report will not be used for any publicity/ legal purpose.
- The test samples will be disposed off after two 15 days from the date of issue of test report, unless until specified by the customer.

Page-1/1

End of Report

Prepared by

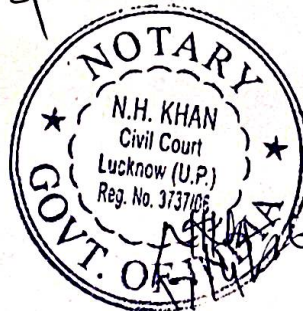
Review by

अमित कुमार पाण्डेय

For Geogreen Testing Laboratory

Dr. Vijay Kumar Mishra

Quality Manager
(Authorized Signatory)



GEOGREEN TESTING LABORATORY

AN ISO 9001:2015, OHSAS : 2007 Certified Laboratory

Laboratory : C 1/20, Viraj Khand, Gomti Nagar Lucknow - 226010 (U.P.)
Phone : +91 9415215163, 9161202020 Email : geogreen.tl@gmail.com
Website : www.geogreen.in

TEST REPORT

(Ambient Air)

Sample Code No.: GTL-AA-0091/H Report No.: AAQ-21032025-0091/H Issue Date-21.03.2025
Format No. GTL/SF/55

Sample plan / Procedure No.:	GTL-P-16	Environment Condition :	Weather Clear
Condition of the Sample:	Ok	Sample Drawn by:	GTL Team
Average Flow Rate of SPM (m ³ /min.):	1.2	Average Flow Rate of Gases (lpm):	0.5
Sample Drawn on	17.03.2025-18.03.2025	Sample Received :	18.03.2025
Sample Quantity:	30+30 ml	Analysis Duration:	18.03.2025- 21.03.2025
Sampling Location:	On Site	Ambient Temperature :	22°C
Project Name:	M/s Pandey Ent Udyog Vill.-Jethasi Badahra Babu, Bariyarpur, Ta.- Sadar, Deoria, Uttar Pradesh.-274001		

Sampling Instruments Used: Respirable Dust Sampler with Gaseous Attachment.

Results

S. No	Parameter	Units	Results	Test Method used	Limit as per Environment (Protection) Act
1.	PM ₁₀	µg/m ³	85.7	IS - 5182 (Part 23)	100 µg/m ³
2.	PM _{2.5}	µg/m ³	41.6	Volume-1 CPCB	60 µg/m ³
3.	SO ₂	µg/m ³	13.0	IS - 5182 (PART-2)	80 µg/m ³
4.	NO ₂	µg/m ³	23.4	IS - 5182 (PART-6)	80 µg/m ³

Page-1/1

NOTE:

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
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- The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.

End of Report

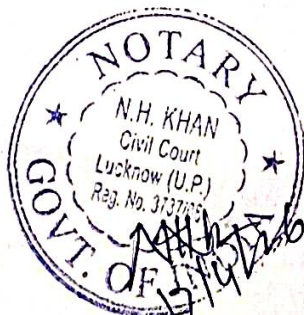
Prepared by

Review by

For Geogreen Testing Laboratory

Dr. Vijay Kumar Mishra
Quality Manager
(Authorized Signatory)

अमिल कुमार पाण्डेय



RECEIPT NO. 4253

FORM NO. 5 RECEIPT

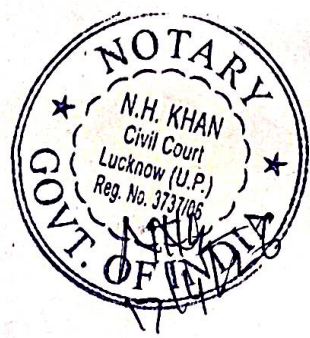
BOOK NO. B

Municipality जगत पंचायत तहसील
 Demand Register no. क्र. 156/1 वॉर्ड-5 (सीट)
 received from श्रीमान पादरी स. उद्योग जो. अनिल कुमार पाण्डेय
 (in words) शु. पा. ए. को लि. रूपानगर
 amount of दशहजार 2024-25 अंक 10200/- of
 Mohalla _____
 the period _____
 full/part payment of demand bill no. क्र. 202 अंक 920 dated _____

10200/-
 d. 21/12/25
 Cashier.
 Accountant.

Executive Officer/Secretary
अनिल कुमार पाण्डेय
 Tax Collector
 Clerk-in-charge of Demand
 and Collection Register.
 Tax Superintendent.

अनिल कुमार पाण्डेय



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Typeset copy of page no. 24

(25)

FORM NO. 5

RECEIPT

PT No. 4253

BOOK NO. B

Municipality नगर पंचायत बरियारपुर

Demant Register No. म०न० 156/1 वार्ड नं० 5 जेठहसी

Received from मेसर्स पाण्डेय ईट उद्योग प्र० अनिल कुमार

(Rupees in Words)- मु० दस हजार दो सौ रुपया मात्र

Account of वित्तीय वर्ष 2024-25 ग्रहकर- 10200.00

Premises no.....Mohalla.....

the Period.....

Payment of demand bill no. मार्च 2025 तक भुगतान

dated.....

10200.00

2/1/2025

Executive Officer/Secretary

Sd/-

Tax Collector

Clerk-in-charge of Demand

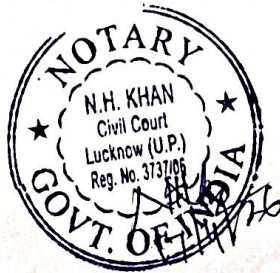
and Collection Register.

Tax Superintendent

Cashier

Accountant

अनिल कुमार पाण्डेय



26

288

पुस्तक संख्या 288
 1911-13 ई. के अंतर्गत प्रारंभ
 1912-13 ई. के अंतर्गत प्रारंभ
 1913-14 ई. के अंतर्गत प्रारंभ
 1914-15 ई. के अंतर्गत प्रारंभ
 1915-16 ई. के अंतर्गत प्रारंभ
 1916-17 ई. के अंतर्गत प्रारंभ
 1917-18 ई. के अंतर्गत प्रारंभ
 1918-19 ई. के अंतर्गत प्रारंभ
 1919-20 ई. के अंतर्गत प्रारंभ
 1920-21 ई. के अंतर्गत प्रारंभ
 1921-22 ई. के अंतर्गत प्रारंभ
 1922-23 ई. के अंतर्गत प्रारंभ
 1923-24 ई. के अंतर्गत प्रारंभ
 1924-25 ई. के अंतर्गत प्रारंभ

100 = 088
 150 = 120

Type of Account	Particulars
(Cash / Cheque) TOTAL	
Total Amount (in words) Rupees	

BOOK NO. B
 26

NOTARY
 N.H. KHAN
 Civil Court
 Lucknow (U.P.)
 Reg. No. 227703
 GOVT. OF INDIA

अमित कुमार पाण्डेय

Executive Officer/Secretary
 Tax Collector
 Clerk-in-charge of Demand
 and Collection Register
 Tax Superintendent.

1911-10-2024 तक प्रयुक्त किया

₹ 500 = 00
 955 = 00
 1145 = 00

Typed copy of Page No. 25

FORM NO. 5**RECEIPT**

PT No.

BOOK NO. B

Municipality नगर पंचायत बरियारपुर

Demant Register No. म0नं0 156/1 वार्ड नं0 5 जेटहसी

Received from मेसर्स पाण्डेय ईट उद्योग प्रो0 अनिल कुमार

(Rupees in Words)- मु0 तीन हजार पांच सौ रुपया मात्र

Period वित्तीय वर्ष 2023-24 का बकाया ग्रहकर- 3500.00

मार्च 2024 तक भुगतान

3500.00

955.004455.00

Executive Officer/Secretary

Sd/-

Tax Collector

Clerk-in-charge of Demand

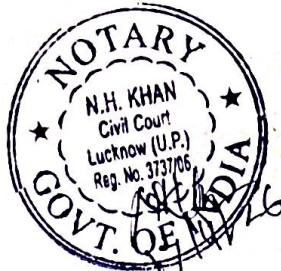
and Collection Register.

Tax Superintendent

Cashier

Accountant

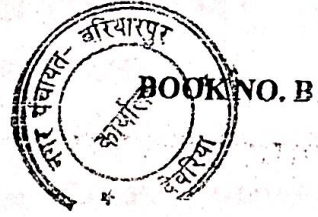
अनिल कुमार पाण्डेय



28

PT NO. 4507

FORM NO. 5
RECEIPT



Municipality _____
Demand Register no. _____
of from _____
in words) _____

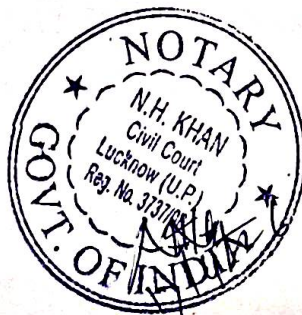
Period _____
Part payment of demand bill no. _____ dated _____

_____ 6700-02
_____ 31/4/2025

hier.
tant.

Executive Officer/Secretary
Tax Collector
Clerk-in-charge of Demand
and Collection Register.
Tax Superintendent.

अमित कुमार पाण्डेय



Typed Copy of Page No. 27

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI**

No. of 2026

Pramod Kumar Pandey ___ Vs. ___ State of U.P. & others

TYPED COPY OF ANNEXURE NO.-

FORM NO. 5

RECEIPT

PT No. 4507

BOOK NO. B

Municipality नगर पंचायत बरियारपुर

Demant Register No. म०न० 156/1 वार्ड न० 5 जेठहसी

Received from मेसर्स पाण्डेय ईट उद्योग प्र० अनिल कुमार

(Rupees in Words)- मु० छः हजार सात सौ रुपया

Period वित्तीय वर्ष 2023-24 का बकाया ग्रहकर- 6700.00

Payment of demand bill no..... dated.....

6700.00

3/4/2025

Executive Officer/Secretary

Sd/-

Tax Collector

Clerk-in-charge of Demand

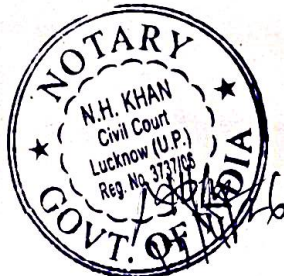
and Collection Register.

Tax Superintendent

Cashier

Accountant

अनिल कुमार पाण्डेय



STATE BANK OF INDIA

BRANCH - DEORIA
0000065

Uttar Pradesh State Government Treasury Challan

Name of Treasury	DEORIA	Name of Depositor	M/S PANDEY EET UDYOG
Treasury Code	3500	Address of Depositor	DEORIA DEORIA, DEORIA, UTTAR PRADESH, 274001
Financial Year	2024-2025		
Govt Ref No		Registration Number	
Purpose			

Sl. No.	Code	Code	Head Description	Sl. No.	Amount
	085300102010000		MINERAL CONCESSION FEE RENT AND INTEREST CHARGES	1	105356

Total Amount 1,05,356.00

Amount in Words - ONE LAKHS FIVE THOUSAND THREE HUNDRED FIFTY SIX ONLY

Date of Tender of Challan	28-10-2024	Date of Realization	28-10-2024
Challan No	3500/01/JS62803	Mode of Deposit	Cash

Journal No - 271854518 This is a Computer generated receipt, hence does not required signature

28 OCT 2024

अमित कुमार पाण्डेय



31

STATE BANK OF INDIA

BRANCH - DEORIA
0000065

Uttar Pradesh State Government Treasury Challan

Name of Treasury	DEORIA	Name of Depositor	PANDEY ITT UDYOG BARIYARPUR DEORIA
Treasury Code	3500	Address of Depositor	DEORIA DEORIA, DEORIA, UTTAR PRADESH, 274001
Financial Year	2023-2024		
Govt Ref No		Registration Number	
Purpose			

Head Code	Column Code	Div Code	Head Description	Sl.No	Amount
085300102010000			MINERAL CONCESSION FEE RENT AND INTEREST CHARGES	1	110097

Total Amount 1,10,097.00

Amount in Words - ONE LAKHS TEN THOUSAND NINETY SEVEN ONLY

Date of Tender of Challan	29.12.2023	Date of Realization	29.12.2023
Challan No	3500/01/LT00015	Mode of Deposit	Cash

Journal No - 104151341 This is a Computer generated receipt, hence does not required signature

अनिल कुमार पाण्डेय





BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI

Original Application (O.A.) No. 1359 of 2024

(Under Section 18(1) read with section 14 & 15 of

National Green Tribunal Act, 2010)

IN THE MATTER OF:

Pramod Kumar Pandey

----- Applicant

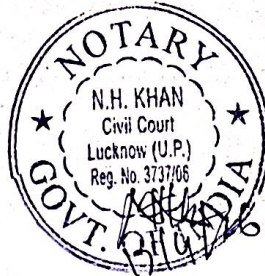
Versus

State of Uttar Pradesh & others.

----- Respondents.

ANNEXURE NO. ID Proof

अनिल कुमार पाण्डेय



Aadhaar no. issued: 84952725



भारत-सरकार
Government of India



अनिल कुमार पाण्डेय
Anil Kumar Pandey
जन्म तिथि/DOB: 12/07/1971
पुरुष/ MALE

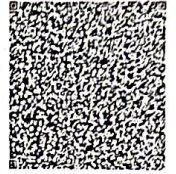
आधार पहचान का प्रमाण है, नागरिकता या जन्मतिथि का नहीं।
इसका उपयोग सत्यापन (ऑनलाइन प्रमाणीकरण, या वसूअर कोड/
ऑफलाइन एक्सएनएन की स्कैनिंग) के साथ किया जाना चाहिए।
Aadhaar is proof of identity, not of citizenship
or date of birth. It should be used with verification (online
authentication, or scanning of QR code / offline XML).



भारतीय पहचान-महजान प्राधिकरण
Unique Identification Authority of India

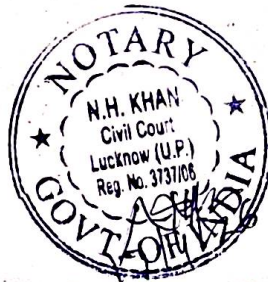


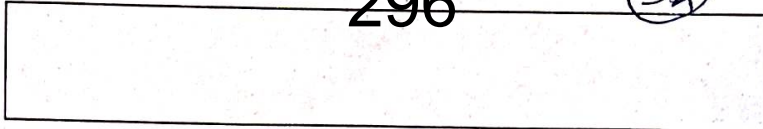
पता:
आमज, डिग्री चंद पाण्डेय, बरियारपुर टोला जैठहंसी, पोस्ट
बदहारा बाबु, देवरीया, देवरीया, देवरीया,
उत्तर प्रदेश - 274001
Address:
S/O: Digri Chand Pandey, bariyarpur Tola jethahansi,
post badahara babu, Deoria, PO: Deoria, DIST:
Deoria,
Uttar Pradesh - 274001



मेरा आधार, मेरी पहचान

1847 | help@uidai.gov.in | www.uidai.gov.in





IN THE COURT OF NATIONAL GREEN TRIBUNAL NEW DELHI

Suit/Appeal No. O.A. 1359/2024 JURISDICTION OF 201

In re:- PRAMOD KUMAR PANDEY Plaintiff(s) or Petitioner(s) Appellant(s) Complainant(s)

VERSUS STATE OF U.P. & ORS Defendant (s)/ Respondent(s) / Accused Know all to whom these Present shall come that I/we M/S. PANDEY BRICK KILN INDUSTRY THROUGH ITS PROPRIETOR ANIL KUMAR PANDEY. The above named RESPONDENT NO. 6.

do hereby appoint 1 ANU PRATAP SINGH REG. UP 9988/2002 MOB. 9621581667. M-438, Aashiana Lko. 2 AMIT KUMAR SINGH REG. UP 665/2020 MOB. 9415999355 (herein after called the advocate/s) to be my / our Advocate in the above - noted case authorize him:-

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 28 Day of 07 2024 Accepted subject to the terms of the fees.

Advocate

Client

Client

I Identify the Signature/Thumb Impression of Below Mentioned Person,

अनिल कुमार पाण्डेय

Signed in My Presence पाण्डेय इंट उद्योग बरियारपुर (जेठहँसी) जिला-देवरिया (उ०प्र०)

1 Anupratap Singh 2 Amit Kumar Singh

